

1	2	3	4	5
28.	Andaman and Nicobar Islands	174	2181	1106
29.	Dadra and Nagar Haveli	0	NR	NR
30.	Daman and Diu	NR	NR	NR
31.	Goa	413	143	0
32.	Lakshadweep	71	134	52
33.	Puducherry	137	202	4
34.	Chandigarh	NR	NR	NR
TOTAL		5561812	4054492	4456218

NR=Not Reported.

Allocation for renewable energy

*395. DR. PRADEEPKUMAR BALMUCHU : Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) whether Government proposes to increase allocation of funds to renewable energy resources in comparison to the last year;

(b) if so, the details thereof;

(c) whether it is a fact that a large portion of funds allocated in the previous year has not been utilized and the capacity expansion is very low and falling behind the targetted goals; and

(d) the steps being taken by Government for proper implementation of works?

THE MINISTER OF NEW AND RENEWABLE ENERGY (DR. FAROOQ ABDULLAH) : (a) and (b) A Gross Budgetary Support (GBS) of Rs. 1521 crore has been provided to the Ministry of New and Renewable Energy (MNRE) during 2013-14, in comparison to GBS of Rs. 1385 crore and Revised Estimates of Rs. 1150 crore during 2012-13, for development and promotion of renewable energy activities.

(c) An expenditure of Rs. 1106.79 crore was incurred by MNRE for development and promotion of renewable energy sources, which is about 80% of the

GBS and over 96% of the Revised Estimates for the year 2012-13. Against the target of 4125 MW grid connected capacity and 126 MWe off-grid applications, the achievements have been 3163 MW and 147 MWe respectively during 2012-13.

(d) The Government is continuing various incentive schemes to promote the new and renewable energy sector. It is also proposed to introduce instruments like generation based incentives, viable gap funding etc. to further support the Renewable Energy sector.

Entitlements under NFSB

*396. SHRI N.K. SINGH : Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether Government is planning to revise the categorization for the entitlement under the National Food Security Bill (NFSB);

(b) if so, the details thereof and the reasons therefor;

(c) whether Government is planning to change the proposed entitlement under the Bill with reference to any particular category of beneficiary; and

(d) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION (PROF. K.V. THOMAS) : (a) to (d) The National Food Security Bill, 2011 (NFSB), as introduced in the Lok Sabha on 22.12.2011, provides for coverage of up to 75% of the rural population, with at least 46% belonging to priority households, and up to 50% of the urban population, with at least 28% belonging to priority households, for subsidized foodgrains under Targeted Public Distribution System (TPDS). The Bill also provides for entitlement of 7 kg per person per month for priority households and not less than 3 kg per person per month for general households. The Standing Committee on Food, Consumer Affairs and Public Distribution, to which the Bill was referred for examination after its introduction, in its report has agreed to the coverage of 75% population in rural areas and 50% in urban areas but recommended that that the population to be covered should be under a single category with uniform entitlements of 5 kg per person per month.

Recommendations of the Standing Committee have been examined by the Government in consultation with States/Union Territories (UTs), based on which the Government proposes to move some amendments to it.